

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : "F" NEW DELHI

BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA No: 1129/Del/2015
AY : - 2009-10

Rajesh Kumar	vs.	ITO
Daulat Ram & Co. Ganj Bazar		Ward-2(2)
Meerut		Meerut
PAN ABRPK0985A		

(Appellant)

(Respondent)

Assessee by : None
Department by : Shri Sharvan Gotru, Sr. DR

Date of hearing : 8.4. 2016
Date of pronouncement : 3.6.2016

ORDER

PER PRASHANT MAHARISHI, ACCOUNTANT MEMBER

This is an appeal filed by the assessee against the order of Ld. CIT(A) Meerut vide order dated 16.12.2014 pertaining to assessment year 2009-10.

2. However, at the time of hearing no one was present on behalf of the assessee. The appeal was passed over. Despite the same, in the second round also no one was present.

3. A perusal of the record shows that the date of hearing was intimated to the assessee. Despite the same neither anyone was present nor any request for adjournment was received. From the above it is evident that the assessee is not interested in the prosecution of appeal.

4. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

This decision was pronounced in the Open Court on 3rd June, 2016

Sd/-
(H.S. SIDHU)
JUDICIAL MEMBER

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: the 3rd June, 2016

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Copy of the Order forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

By order
AR Registrar